

[Translation]

**Visit of German Delegation to India**

2145. SHRI VISHWANATH SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) where a delegation from Germany visited India in the month of October 1994 to negotiate for the cooperation in the field of wind energy; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) A delegation from Germany led by Dr. Dieter Humm, Acting Secretary & Foreign Trade Representative, Ministry of Economics, Technologies & Transport for the State of Schleswig-Holstein in Germany visited India on the occasion of exhibition of Power and Energy 1994/NUCTEC' 94 from 7-10 December, 1994. The delegation was comprised of leading industrialists from wind energy sector.

(b) The delegation had meetings with the officials of Ministry of Non-Conventional Energy Sources and exchange of informations regarding the progress made in the field of wind energy and solar energy in both the countries took place. A workshop on wind and other renewable energy sources—technologies from Schleswig-Holstein Germany was organised by Indo-German Chamber of Commerce on 9th December, 1994 in New Delhi on this occasion in which the interaction between Indian and German Companies took place.

[English]

**Digital Unit in Maharashtra**

2146. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether Digital World India Ltd. is setting up an assembly unit at Maharashtra Industrial Development Corporation (MIDC) Electronics zone at Thane; and

(b) if so, the capacity of monitors, printers and key boards?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b) Yes, Sir. The capacity of monitors, printers and key boards is as follows:—

Name of Item	Capacity
(1) Monitors	— 22,500 nos
(2) Printers	— 9,900 nos.
(3) Keyboards	— 8,000 nos.

[Translation]

**Public Sector Undertakings in Bihar**

2147. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the PRIME MINISTER be pleased to state:

(a) the total investment made in each of the Public Sector Undertakings in Bihar upto June, 1994;

(b) the details of annual production, profit and loss and the employees working in each of the undertaking; and

(c) the details of those projects in Bihar in which the Government propose to make fresh investment and the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY, (SHRIMATI KRISHNA SAH): (a) As on 31.3.1993 for which period information is available, there were 14 Central Public Sector Enterprises having their registered Office in the State of Bihar. PSE wise details of total investment in terms of equity and loans as on 31.3.1993 is given at pages S-86 to S-94 in Volume-I of P.E. Survey, 1992-93 laid in the Parliament on 23.2.1994.

(b) PSE wise three years detail of annual production, net profit/loss for last five years and detail of employees as on 31.3.1993 are given at pages S-134 to S-161, S-43 to S-50 and S-189 to S-195 respectively, in Volume-I of P.E. Survey, 1992-93.

(c) Details of projects in respect of Central PSEs costing more than Rs. 100 crores which were under implementation as on 31.3.1993, together with expected time of completion are given at pages 43 to 50 in the same Volume.

**Land Records in Uttar Pradesh**

2148. SHRI ARJUN SINGH YADAV: Will the PRIME MINISTER be pleased to state:

(a) the number of districts in Uttar Pradesh where the Government have maintained computerised land records;

(b) the names of other districts of the State where maintenance of computerised land records is being done; and

(c) the action taken to computerise the land records of all the districts?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) and (b) With the intention of maintaining computerised land records in the State of Uttar Pradesh, so far 11 districts viz. Deoria, Etawa, Agra, Moradabad, Mainpuri, Allahabad, Aligarh, Bareilly, Gonda, Hardoi and Nainital have been brought under the Centrally Sponsored Scheme of Computerisation of Land Records.

(c) The question of extending the programme of computerisation of land records to all the districts of the State depends on the performance of the State Government in implementation of the ongoing projects and the budgetary allocation of the Government of India

available under the above mentioned scheme in the coming financial years

[English]

#### Plutonium Oxide

2149 SHRI RAM NAIK Will the PRIME MINISTER be pleased to state

(a) whether Tarapur Atomic Power Plant is using mixed Plutonium Oxide in place of Uranium,

(b) if so, the reasons therefor,

(c) whether it is likely to increase threat to security of Plant, and

(d) if so, the action proposed to be taken by the Government?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) A few test fuel assemblies made of mixed uranium-plutonium oxide (MOX) have been introduced in one of the units of the Tarapur Atomic Power Station

(b) The use of mixed oxide fuel bundles is a developing technology. The resources for this type of fuel are available indigenously and may eventually become a substitute for enriched uranium.

(c) Use of mixed oxide fuel will not increase any threat to the security of the Plant.

(d) Does not arise.

[Translation]

#### Overcharging by Kendriya Bhandar

2150 SHRI AMAR ROYPRADHAN Will the PRIME MINISTER be pleased to state

(a) whether the attention of the Government has been drawn to the news items regarding overcharging by Kendriya Bhandar appeared in "Rashtriya Sahara" dated 13th August, 1993,

(b) if so, the facts thereof, and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT MARGARET ALVA) (a) Yes, Sir.

(b) and (c) The news item has referred to the complaints of overcharging by the Vasant Vihar Branch store of the Kendriya Bhandar and the non-availability of Kendriya Bhandar officials to receive a complaint on 10.8.1993.

An enquiry into allegations of overcharging by the staff of Vasant Vihar store was conducted by the Kendriya Bhandar and the Enquiry Officer found overcharging in respect of 3 out of 38 items purchased from the store. Disciplinary action was taken by the Kendriya Bhandar

against the employees involved in overcharging. The complaints were also advised to collect the refund. Steps have been taken to ensure that all the packets sold by the stores carry the price stickers.

[English]

#### Residential Buildings on Agricultural Land

2151 SHRI RAJNATH SONKAR SHASTRI Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 8, 1993 to USQ No 842 and State

(a) whether the requisite information to parts (c) to (e) has since been collected

(b) if so the details therefor,

(c) if not the reasons thereof, and

(d) the number of residential buildings that have come up on the agricultural land in Delhi so far and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) to (d) The requisite information has been received. The Dy Commissioner, Delhi has reported that, as on 1.12.93, 4335 cases have come to notice where residential buildings have come up unauthorisedly on agricultural land without the change of land use. In such cases, action under Section 81 of the Delhi Land Reforms Act, 1954 is taken whereby conditional orders are issued to the Bhoodarars of the land to reconvert the said land to agricultural use within a period of three months, failing which the land is vested in the Gaon Sabha. Ejectment orders under Section 86-A of Delhi Land Reforms Act, 1954 are passed against the defaulters who have built up residential buildings on Gaon Sabha land and fail to restore it to agricultural use.

Since January, 1994, 35 demolitions and recovery of 394-10 Bighas of land have been effected.

Revenue officials have been directed to keep a vigil on the raising of unauthorised constructions on the agricultural land.

[Translation]

#### Bench of Allahabad High Court

2152 SHRI BHAGWAN SHANKAR RAWAT Will the PRIME MINISTER be pleased to state

(a) whether the Government of Uttar Pradesh and Allahabad High Court have submitted any proposal to the Union Government for setting up a bench of Allahabad High Court in some other place in Uttar Pradesh.

(b) if so the details thereof, and

(c) if not, whether the Union Government have sent any letter to the Government of Uttar Pradesh in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) (a) to (c) The Chief Minister of Uttar Pradesh has proposed that recommendations of the